



2026:AHC:26681-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 374 of 2026

Sanni @ Shivanand Vishvakarma

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shiv Kumar Yadav

Counsel for Respondent(s) : Aashi Kushwaha, Arvind Kumar Singh, G.A., Harshit Kumar Singh

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State, Shri Arvind Kumar Singh, holding brief of Shri Harshit Kumar Singh, learned counsel for the respondent no. 4 and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that the instant writ petition has been rendered infructuous, as such, he does not want to press this writ petition and seeks to withdraw it.
3. Learned AGA for the State as well as learned counsel for the respondent no.4 has no objection to the said prayer.
4. In view of the statement made, the instant writ petition is **dismissed** as having been rendered infructuous.

February 6, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)